Summary in terms of Regulation 13(1B) of the Competition Commission of India (Procedure in regard to the Transaction of Business relating to Combinations) Regulations, 2011 (as amended)

A. Name of the Parties

1. The parties to the combination are:

   (a) GVK Airport Holdings Limited (“Acquirer”); and
   (b) Mumbai International Airport Limited (“Target”);

   Acquirer and Target are collectively referred to as “Parties”.

B. Type of the Combination

2. The proposed transaction relates to the acquisition of additional shareholding of MIAL by GVK (“Proposed Transaction”).

3. The Proposed Transaction is being notified to the Competition Commission of India (“Commission”) under Section 5 (a)(i)(A) of the Competition Act, 2002.

C. Area of Activity of the Parties to the combination

4. GVK engages in investments as promoters and developers of international and domestic airport projects. GVK is an affiliate of the GVK group, which is a leading Indian conglomerate with diversified interests across various sectors of economic significance including energy and resources, transportation, hospitality, and life sciences.

5. MIAL owns and operates an airport in Mumbai, India (i.e., the Chatrapati Shivaji International Airport (“CSIA”)). MIAL provides airport services at CSIA such as operation of terminal facilities, airport and air-traffic control activities, ground service activities on airfields, and air cargo as well as other ancillary services through its subsidiaries/joint ventures.

D. Relevant Market

6. Given the absence of horizontal overlaps, the Parties submit that the identification and delineation of a relevant market in India is not necessary for evaluating the
competitive effect of the Proposed Transaction and the definition of the relevant market should be left open.

7. However, to aid the Commission’s assessment of the Proposed Transaction, the relevant market may be defined “the market for airport services in India”.

********